Concealment of taxes by Shri Pran Prasad and M/s. Bird and Company Ltd.

2639. SHRI SURAJ PRASAD: Will the Minister of FINANCE be pleased *to* refer to the answer to Unstarred Question 2386 given in the Rajya Sabha on the 17th March, 1981 and state:

- (a) what are the details of the report received by the Income Tax authorities from the Company Law Board regarding tax evasion by Pran Prasad and M/s. Bird & Company Ltd.;
- (b) when was it investigated and by whom; and
- (c) what are the reasons for which no follow-up action was taken?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA) : (a) and (b). On receipt of reports from Company Law Board in September, 1973 and February, 1979, alleging inter-alia siphoning off the profits of M/s. Bird and Company through certain transactions receipt of large remuneration, perquisites and allowances by the Directors and the sale of 500 shares to a Charitable nil Society at value being colourable, the Income Tax authorities made thorough investigations from tax angle. The investigations however, did not lead to detection of significant concealment.

(c) Does not arise.

Assam Pay Commission

2640. SHRI SUKOMAL SEN : SHRI ARABINDA GHOSH : SHRI DIPEN GHOSH :

Will the Minister of FINANCE be pleased to state :

(a) whether jithe Pay Commission appointed by the Government of

Assam submitted its report to that Government on the 28th June, 1982; and

(b) whether the Government of Assam received letters from the Assam State Employee's Federation demanding a copy of the report to offer their views, if any, before Government take final decision on the recommendation of the Pay Commission?

1 HE MINIS! ER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) Yes, Sir.

(b) Yes, Sir.

Practice by sons of the officers of the IRS (Income-tax) cadre at Delhi

2641. SHRI RAMSINGBHAI PAT-LIYABHAI RATHVAKOLI: Will the Minister of FINANCE be pleased to state:

- (a) whether Government are aware that sons of some officers belonging to IKS (Income-tax) cadre at Delhi have set up practice on the direct taxes side at Delhi;
- (b) if so, the names of such officers and whether they have taken the required permission under the conduct rules;
- (c) whether Government have laid down any policy to transfer the officers whose sons have set up practices on the direct taxes side at the place of their postings; and
- (d) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) to (d). Government are aware that sons of some officers belonging to IRS (IT) are practising on the Direct Taxes Side at Delhi. No